

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Civil Appeal No(s). 2348/2017

WORLD WINDOW INFRASTRUCTURE LOGISTICS PVT. LTD. Appellant(s)

VERSUS

M/S PASWARA CHEMICALS LTD. & ORS. Respondent(s)

WITH

C.A. No. 2347/2017 (III-A)

C.A. No. 2349/2017 (III-A)

Date : 05-09-2018 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sachin Mittal, AOR
Mr K.K.Tyagi, Adv.
Mr. Sarvam Ritam Khare, AOR
Mr V.V.Gautam, Adv.
Mr Shailja Nanda Mishra, Adv.
Mr P Dubey, Adv.
Mr. Shree Pal Singh, AOR

For Respondent(s)

Mr V.V.Gautam, Adv.
Mr Shailja Nanda Mishra, Adv.
Mr P Dubey, Adv.
Mr. Shree Pal Singh, AOR
Mr K.K.Tyagi, Adv.
Mr. Sarvam Ritam Khare, AOR
Mr Akshay Amritanshu, Adv.
Mr. B. Krishna Prasad, AOR
Mr. Sachin Mittal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ld. Counsel for the appellant, Ms Ananya Pandey appearing on behalf of Mr Yash Pal Dhingra, Advocate-on-record submitted that there is a change in vakalatnama in respect of the appellant No.1 in CA No.2347/2017 and respondent no.1 in CA nos. 2348 and 2349 of 2017.

Item No.11

C.A. No. 2348/2017

Affidavit of valuation has been filed.

C.A. No. 2347/2017

Ld. Counsel for the appellant undertakes to file affidavit of valuation during the course of the day and as per her submission she need not file ad valorem court fee.

If affidavit of valuation is not filed, registry to process the matter for listing before the Hon'ble Judge in Chambers for further directions.

C.A. No. 2349/2017

Ld. Counsel for the appellant has not filed affidavit of valuation and ad valorem court fee, as such, registry to process the matter as per rules for listing before the Hon'ble Judge in Chambers for further directions.

KAPIL MEHTA
Registrar
05.09.2018

hj